

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 36/(MAH)/2016
MA No. 166/2016

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

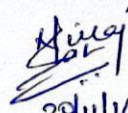
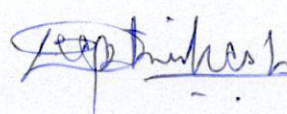
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2016

NAME OF THE PARTIES: Mr. Sudeep M. Shah

V/s.
M/s. Cornelian Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Adv. NIRAJ SHAH 11b Law chamber of Siddhant Murarka	Advocate	 30/11/16
2.	Dr. Deepthi Arvind for Respondents	Advocate	

ORDER

M.A. No. 166/2016 in C.P. No. 36/213, 241, 242/CLB/MB/MAH/2016

Ld. Counsel for both sides, present.

On the petitioner side mentioning, the Respondent side has stated that they are willing to file their Reply to the main Petition as well as M.A. 166/2016.

Accordingly, the Respondents are hereby directed to file their Reply in main Petition as well as the M.A. in three weeks hereof, Rejoinder, if any, in two weeks thereafter.

With the consent of both the parties, list this matter for hearing on 31st January, 2017.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 30.11.2016